

18-5-1994: Hon'ble Mr. Justice B.C. Saksena- VC
Hon'ble Miss Usha Sen- AM

This petition was filed in the year 1988
and the order passed on 1st July, 1991 shows
that the O.A. has been listed ~~on his turn~~ ^{by them} 16 times
and about 8 times the case was adjourned on the request
of the learned counsel for the applicant. The same was
restored subsequently. However, today also the list
has been revised twice but no one is present for the
applicant. Shri Prashant Mathur learned counsel for
the respondent ^{when} was present and the case was first called
out. The applicant ~~has~~ also not filed rejoinder affidavit.

~~He~~ ^{interested} do not seem to be ~~listed~~ ^{of} for hearing the case. The O.A.
is dismissed for non-prosecution and default.

U.S.
A.M.

B.C.S.
V.C.

(IS)